

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3541  
ANSWERED ON:15.12.2011  
SETTING UP OF PLAYGROUND  
Venugopal Shri P.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has decided to construct one playground in each village of the sixty naxal affected districts;
- (b) if so, the details thereof;
- (c) whether these playgrounds will be constructed by the concerned Gram Panchayats; and
- (d) if so, the details thereof ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a) & (b): Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 was enacted with the primary objective of enhancing the livelihood security of the rural households by providing up to 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work. The Act extends to all rural areas in the country. The focus of activities under MGNREGA for wage employment is laid down in Schedule - I of the Act. Construction of play grounds in districts as identified by the Central Government for Integrated Action Plan has been included in Schedule I of MGNREGA vide notification dated 21.10.2011.

(c) & (d): Section 16(1) of MGNREGA provides that Gram Panchayats shall be responsible for identification of projects in the Gram Panchayat area to be taken up under the scheme as per the recommendations of the Gram Sabha and Ward Sabhas. Section 13(1) of MGNREGA provides that the Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the schemes made under the Act.